Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jul/202526/7 **DATED:** 16/07/2025

Please Note

I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jul/202526/7 dated 16/07/2025 of Norms Committee - I for the year 2025-26 was held on 16/07/2025 under the Chairmanship of HARDEEP SINGH,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

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2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	**Name and Designation**	**Department**
1	Shri Randheep Thakur, Jt.DGFT	DGFT
2	Ms. B. Kruti, Dy.DGFT	DGFT

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Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEEPSEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000673AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001749AM26
RA File Number	018005001701 AM09
Licence No and Date	0410101782/22/01/2009
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001862AM26
RA File Number	018005000199 AM10
Licence No and Date	0410103657/03/04/2009
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	4 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001869AM26
RA File Number	018005000200 AM10
Licence No and Date	0410103660/03/04/2009
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001753AM26
RA File Number	018005000325 AM10
Licence No and Date	0410107117/21/08/2009
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001861AM26
RA File Number	018005000336 AM10
Licence No and Date	0410107196/25/08/2009
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	7 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	B FOURESS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00004366AM25
RA File Number	072404000398 AM16
Licence No and Date	0710109476/07/03/2016

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.05.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	HYDRO ELECTRIC POWER GENERATION PLANT	2 SETS	PELTON RUNNER*, PROJECT 425, UNIT 1	NET TO NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.
			PELTON RUNNER, PROJECT 425, UNIT 2	NET TO NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.
			PELTON RUNNER, PROJECT 425, UNIT 3	NET TO NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.
			PELTON RUNNER, PROJECT 425, UNIT 3	NET TO NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.

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NOTE:

1. A PELTON RUNNER IS THE ROTATING PART OF A PELTON TURBINE, A TYPE OF IMPULSE TURBINE USED IN HYDROELECTRIC POWER GENERATION. IT CONSISTS OF A CIRCULAR DISC WITH BUCKETS ATTACHED TO ITS OUTER PERIPHERY. THESE BUCKETS ARE DESIGNED TO CAPTURE THE KINETIC ENERGY OF A HIGH-VELOCITY WATER JET, CAUSING THE RUNNER TO ROTATE AND GENERATE MECHANICAL ENERGY.
2. THE IMPORTED ITEMS ARE PART OF THE VERTICAL TURBINE SHAFT. EACH SET IS REQUIRED 2 PELTON RUNNERS. THE VERTICAL TURBINE IS A PART OF THE EXPORTED HYDRO-ELECTRIC POWER GENERATION PLANT.

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RITES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005023AM25
RA File Number	052404000045 AM19
Licence No and	0510406273/27/04/2018

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Date	

Norms Committee Decision:

The case was considered as per agenda and keeping in view deliberation during Personal Hearing and firm's reply the Committee **decided to modify the ad-hoc norms fixed in NC-1 meeting dt.23/10/2019** as under:

Sl No.	Import item	Quantity allowed earlier	Revised quantity allowed
1.	Solid Forged Wheel Rough Machined, BSS 5892 Part 3 of 1992 Grade R9 E or T and to DLW Drg./ Part No.17230421 (Wheel Mono Block- semi finished).	Number in Net to Net and weight of item as given with 10 kg wastage allowed for each wheel.	5.5% wastage on numbers to be allowed on net quantity exported.
2.	RITES-SLR-LOCO-KIT AND RITES-SLR-LOCO-KIT-L, EMD COMPONENT KIT, Part No.40299708, and Part No.40299707	Deleted.	Net-to-Net

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	12 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001838AM26
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured

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out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

4. Copy of AA
5. Copy of export order
6. Use/function of each item of import in EP
7. Chemical name of import item 2

Case stands deferred

Case No.	13 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001839AM26
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

i. The firm should submit point wise reply to DL
ii. While specifications show use of tungsten,import list include titanium. Pleas clarify.

Case stands deferred

Case No.	14 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021

Norms Committee Decision:

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Case deferred for the comments of TE.

Case No.	15 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a process flow chart in detail and the reasons for higher wastage at each stage of operation.

2. Submit a Bill of Entry of the imported stainless-steel tubes, rods, and hexagonal bars, which could justify the CIF value in INR in the Application for issue of Advance Authorization, and a summary of the application.

3. Submit Mill Test Certificates of stainless-steel tubes, rods, and hexagonal bars.

4. Regarding wastage @ 20% on components, submit the detailed reasons for losses during transportation, handling, assembly, and testing.

Case stands deferred

Case No.	16 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00003088AM25
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

a) Under Annexure G (Excel sheet), for Export Item No. 3, the quantity of Aluminum Ingot differs between the portal (708.91) and the Excel document (12,524.01).

b) For Export Item No. 2, the export quantity recorded on the portal (50,000) does not match the quantity mentioned in ANF-4A (25,000).

c) The applicant is required to clarify the discrepancies in the data and submit the revised documents, including the corrected ANF-4A.

Case stands deferred

Case No.	17 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a process flow chart in detail and the reasons for higher wastage at each stage of operation.

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2. Submit a Bill of Entry of the imported stainless-steel tubes, rods, and hexagonal bars, which could justify the CIF value in INR in the Application for issue of Advance Authorization, and a summary of the application.

3. Submit Mill Test Certificates of stainless-steel tubes, rods, and hexagonal bars.

4. Regarding wastage @ 11 % on components, submit the detailed reasons for losses during transportation, handling, assembly, and testing. Why are the reasons for losses less than 20% asking for the export of the same assembly?

Case stands deferred

Case No.	18 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00002627AM25
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments ofConsultant (Tech-3) dated 15.07.2025, as under:

EP 1-Add "4750250 nos.' & EP2-Add " 1035908 nos."

Import -Add " strips /coils" in both items

1- 33260 kg. after recovery

2-7090 kg. after recovery

Grade & thickness of import items will be same as used in EP

RA concerned may take suitable consequential action accordingly.

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Case No.	19 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000936AM26
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001002AM26
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000966AM26
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	22 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000103AM26
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001833AM26
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000967AM26
RA File Number	34AX04000946 AM23

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Licence No and Date	3411003285/24/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000968AM26
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005393AM25
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit the generic name of the turbine part.
2. What is the weight of the turbine part casting of each export item?
3. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
4. Coloured drawing of the export item, which indicates the size of the raw material, the size of the finished export items, the weight of the raw material, and the finished product.
5. Test Mill Certificate of the grade and chemical composition of the imported steel castings and bars.

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6. All the documents should be certified by a Chartered Engineer.

Case stands deferred

Case No.	27 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001748AM26
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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HQ File Number	HQRNORM REVIW00005981AM25
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
The Committee considered the case as per agendaand noted that this case is already approved in NC-1 meeting dt.01.07.2025. The Committee, therefore, decided to close the case, showing it as approved. Case stands approved.	

Case No.	30 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005982AM25
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision:	
The Committee considered the case as per agendaand noted that this case is already approved in NC-1 meeting dt.01.07.2025. The Committee, therefore, decided to close the case, showing it as approved. Case stands approved.	

Case No.	31 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	32 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005603AM25
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001747AM26
RA File Number	03AX04004673 AM24

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Licence No and Date	0311030151/12/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision: Case deferred for the comments of SCOMET DIVISION.	

Case No.	36 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006082AM25
RA File Number	09AX04001006 AM24
Licence No and Date	0911006756/14/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 14.07.2025, as under: **Export item:**TURBINE PARTS(Made from Stainless Steel Bar) **Import item:**BLADEMATERIAL(STAINLESS STEELBARS)	

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Wastage allowed on import item:507.83 % wastage on net contentbasis after recovery as against 764.27 % applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION.	

Case No.	38 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001433AM26
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.07.2025, as under:

1. Net weight of export items at Sl.No. 1 to 4 may be specified as 251.85 Kg , 3.45 Kgs , 132.00 Kgs &1.32 Kgs respectively.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 2454.37 Kgs as 9.74 Kgs/Kg content in the export

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item after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 27 Kgs. as 7.82 Kgs/Kg content in the export item.
4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 1445.6 Kgs as 10.95 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 14.66 Kgs as 11.10 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001743AM26
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has requested to give the recoverable scrap quantity considered for fixation of norms for this Advance Authorization as this will enable it to surrender the duties on the recoverable scrap. In this matter, the Committee **decided to clarify** as per revised comments of Consultant (SKB) dated 23.07.2025, as under:

Item of Export: 351-310-102-0 LEAK COLLECTOR

QTY: 96 NOS

ITEM OF IMPORT:

1. SS SHEET AMS 5510 - 3 MM
2. SS SHEET AMS 5510 - 1.5 MM

RWCOMMENDED WASTAGE:

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1. 609.89 KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
2. 48.045 KGS INCLUSIVE OF 21.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

Note:

1. The grade of the imported stainless-steel sheets should match the grade of the exported product.
2. The weight of recoverable SS SHEET AMS 5510 - 3 mm is 158.30 Kgs out of 769.00 Kgs, and the weight of recoverable SS SHEET AMS 5510 - 1.5 mm is 11.26 Kgs out of 73.00 Kgs**.**
3. The recommended import quantity is determined after considering the details provided by the applicant and taking into account the recovery from scrap, and it cannot be amended.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001678AM26
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024

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Norms Committee Decision: Case deferred for the comments of TE.

Case No.	42 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001679AM26
RA File Number	09AX04000125 AM25
Licence No and Date	0911007303/27/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001705AM26

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RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has not submitted reply to earlier DL. Hence the Committee decided **to call for** again the following information:

a. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
b. Dimensional drawing at each stage of manufacturing process.
c. Dimension of final export product.
d. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
e. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
f. GST invoice of scrap disposal.

Case stands deferred

Case No.	45 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001706AM26
RA File Number	09AX04000117 AM25
Licence No and Date	0911007325/29/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 16.07.2025, as under:

Export item: Oil and Gas Drilling Equipment

Import item: Steel FlatBar

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Wastage allowed on import item:101.78 % wastage on net contentbasis after recovery as against 176.06 % applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	48 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001650AM26
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001676AM26
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005983AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is already approved in NC-1 meeting dt.01.07.2025. The Committee, therefore, decided to close the case, showing it as approved.	

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Case stands approved.

Case No.	51 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000610AM26

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RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	54 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001434AM26
RA File Number	31AX04000195 AM25
Licence No and Date	3111003850/04/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.07.2025, as under:

1. Net weight of export items at Sl.No. 1 to 5 may be specified as 667.68 Kg , 698.88 Kgs , 113.070 Kgs , 44.08 Kgs & 36.10 Kgs respectively.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 4685.74 Kgs as 7.01 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 5239.80 Kgs as 7.49 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 260.31 Kgs as 2.30 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 124.62 Kgs as 2.82 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 221.54 Kgs as 6.13 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

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RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001677AM26
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005604AM25
RA File Number	03AX04002741 AM25
Licence No and Date	0311037119/12/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AUTONEUM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001271AM26
RA File Number	05AX04001466 AM25

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Licence No and Date	0511027713/13/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 15.07.2025, as under:

Export products:

i) AAA9595920200 Housing Cover NCH Encapsulat (Motor Encapsulation), Part No.: FEC034005: 152400 Nos.

ii) AAA9584200200 COVERING CPL NVH ABSORBER (INVERTOR COVER), Part No.: FEC034008: 152400 Nos.

Allowed quantities of import items:

i) Import items S. Nos. 1, 2 and 3 may be allowed 50800 numbers each with 1.03 Kg per Kg of net content in export product.

ii) Import items S. Nos. 4 and 5 may be allowed 38100 numbers each with 1.02 Kg per Kg of net content in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	59 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001435AM26
RA File Number	31AX04000215 AM25
Licence No and Date	3111003909/25/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.07.2025, as under:

1. Net weight of export items at Sl.No. 1 &2 may be specified as 192 Kg & 750.36 respectively.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 685.76 Kgs as 3.57 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 2508.48 Kgs as 3.34 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	61 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001707AM26
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has not submitted reply to earlier DL. Hence the Committee decided **to call for**again the following information:

i. Specific details of export items.
ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
iii. Justification of wastage supported by weight at each stage of manufacturing.
iv. Dimension of final export product.
v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
vi. GST invoice of scrap disposal.

Case stands deferred

Case No.	62 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001708AM26
RA File Number	09AX04000459 AM25
Licence No and Date	0911008069/30/09/2024

Norms Committee Decision:

Signature Not Verified
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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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The Committee considered the case as per agenda and noted that the firm has not submitted reply to earlier DL. Hence the Committee decided **to call for** again the following information:

i. Import item as mentioned in the application is Coolant Oil and in supporting documents import item is blade material (stainless steel bar). Clarification required thereof.
ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
iii. Justification of wastage supported by weight at each stage of manufacturing.
iv. Dimension of final export product.
v. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
vii. GST invoice of scrap disposal.

Case stands deferred

Case No.	63 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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Name: B KRUTI(Deputy DGFT)
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Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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HQ File Number	HQRNORM APPLY 00003419AM25
RA File Number	31AX04000219 AM25
Licence No and Date	3111003929/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to forward a copy each of ANF 4A & AA to the concerned TE by mail, for comments. Case stands deferred	

Case No.	65 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

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Case No.	67 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000749AM26
RA File Number	09AX04000513 AM25
Licence No and Date	0911008134/11/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.07.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	TURBINE BLADE (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) THE NET CONTENT OF THE IMPORT ITEM SHALL BE 256.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	162 NOS	(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 42MMX167MM, 33MMX265 MM	883.14 KGS INCLUSIVE OF 276.46% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE
2	TURBINE BLADE (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) THE NET CONTENT OF THE IMPORT ITEM SHALL BE 1507.80 KGS, WHICH SHOULD	1342 NOS	STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 29MMX115MM, 74MMX130MM, 66MMX112MM, 63MMX109MM, 56MMX104MM, 48MMX97MM,	8137.28 KGS INCLUSIVE OF 470.48% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
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Location: DGFT(HQ)

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BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	48MMX92MM, 47MMX87 MM	
	COOLANT OIL	1% OF THE FOB VALUE
	(IPOL CUT 150 T (CNC/VMC)	

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003852AM25
RA File Number	06AX04000291 AM25
Licence No and Date	0611003085/24/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda. The Committee noted from reply dated 10.05.2025 of the firm that export item falls under SCOMET and it has exported the same after obtaining necessary export authorization from MoD.The Committee, after deliberating upon the case,**decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.07.2025, as under:

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Name: B KRUTI(Deputy DGFT)
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NIGHT RIFLE SCOPE WITH SPARE AND ACCESSORIES

MFG PROCESS IS BASICALLY ASSEMBLING WITH INDIGINOUS COMPONENTS

ITEM OF IMPORT

1 IMAGE INTENSIFIER TUBE OF REL SPEC- NETT TO NETT AS PER GN4

2. RED DOT SIGHT OF REL SPEC- NETT TO NETT AS PER GN4

NOTES: IMPORT OF SPARES IF ANY, MAY BE ALLOWED AS PER POLICY

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

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Name: B KRUTI(Deputy DGFT)
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Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001709AM26
RA File Number	09AX04000587 AM25
Licence No and Date	0911008229/28/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.

2. What is the finished weight of the Turbine Blade?

3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.

4. Size and shape of the stainless-steel Bars.

5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

6. All the documents should be certified by the Chartered Engineer.

Case stands deferred

Case No.	71 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004002AM25
RA File Number	03AX04003848 AM25
Licence No and	0311038498/06/11/2024

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Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

Date	
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001710AM26
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.

2. What is the finished weight of the Turbine Blade?

3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and the finished product.

4. Size and shape of the stainless-steel Bars.

5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

6. Reasons for asking 15.35 litter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations.

7. All the documents should be certified by the Chartered Engineer.

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Location: DGFT(HQ)

Case stands deferred

Case No.	73 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHELCEL BIOZEEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000676AM26
RA File Number	07AX04001296 AM25
Licence No and Date	0711012902/27/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.07.2025, as under:

1. ITEM OF EXPORT: 2500L SLURRY VESSEL WITH SKID (PRESSURE VESSEL)

QTY: 2 NOS

ITEM OF IMPORT:

COMPONENTS: Sl No 1 TO 43, 47 TO 57, AND 64 TO 108:

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

SEAMLESS AND WELDED TUBES: Sl No 44 TO 46 AND 58 TO 63: WASTAGE @ 1% ON THE NET WEIGHT OF TUBES.

2. ITEM OF EXPORT: UTILITY PANEL FOR BALLROOM B DOCKING STATION – I (PARTS FOR PRESSURE VESSEL)

QTY: 1 NOS

ITEM OF IMPORT:

COMPONENTS: Sl No 109 TO 185 AND Sl No 190 TO 206:

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

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Date: 28-Jul-2025 11:47:22
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SEAMLESS AND WELDED TUBES: Sl No 186 TO 189: WASTAGE @ 1% ON THE NET WEIGHT OF TUBES.

3. ITEM OF EXPORT: UTILITY PANEL FOR BALLROOM B DOCKING STATION – II (PARTS FOR PRESSURE VESSEL)

QTY: 16 NOS

COMPONENTS: Sl No 207 TO 279, Sl No 283 TO 291 AND 295 TO 307:

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

SEAMLESS AND WELDED TUBES: Sl No 280 TO 282 AND 292 TO 294: WASTAGE @ 1% ON THE NET WEIGHT OF TUBES.

NOTE: THE SIZE OF THE IMPORTED SEAMLESS AND WELDED TUBES SHOULD BE MATCHED WITH THE SIZE OF THE TUBES GOING IN THE EXPORT PRODUCT

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004439AM25
RA File Number	07AX04001348 AM25
Licence No and Date	0711012929/29/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

Max.OD , Min ID ,Length & per unit wt. of EP vis a vis OD ,Length & wt of blank & % wastage on net content basis in a tabular formsupported with drawing of EP

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Name: B KRUTI(Deputy DGFT)
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Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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Case stands deferred

Case No.	75 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000751AM26
RA File Number	31AX04000319 AM25
Licence No and Date	3111004175/10/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 24.06.2025, as under:

1. Net weight of export items at Sl.No. 1 & 2 may be specified as 239.68 Kg and 425.88 Kgs respectively.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 748.60 Kgs as 3.12 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 1188.72 Kgs as 2.79 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004720AM25
RA File Number	07AX04001462 AM25
Licence No and Date	0711013052/12/12/2024

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Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

Max.OD , Min ID ,Length & per unit wt. of EP vis avis OD ,Length & wt of blank & % wastage on net content basis in a tabular formsupported with drawing of each EP.

Case stands deferred

Case No.	77 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	KAIZEN ENGINEERS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004854AM25
RA File Number	31AX04000255 AM25
Licence No and Date	3111004201/17/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 08.07.2025, as under:

i) Import items Webbing/Polister at S. Nos. 5 and 13 may be allowed with NIL wastage, as applied for by the firm.

ii) Other import items may be allowed as components on net-to-net basis with NIL wastage under GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006579AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004905AM25
RA File Number	07AX04001516 AM25
Licence No and Date	0711013099/19/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE: Max.Outer Diameter(OD), Min Inner Diameter (ID),Length & per unit wt. of Export Product vis-a-vis OD ,Length & weight of blank & % wastage on net content basis in a tabular form supported with drawing of each Export Product Case stands deferred	

Case No.	80 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004939AM25
RA File Number	02AX04000570 AM25

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Location: DGFT(HQ)

Licence No and Date	0211007791/20/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001711AM26
RA File Number	09AX04000744 AM25
Licence No and Date	0911008671/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.

2. What is the finished weight of the Turbine Blade?

3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and the finished product.

4. Size and shape of the stainless-steel Bars.

5. Mill Test Certificate of the grade and chemical composition of the imported stainless-steel Bars.

6. Reasons for asking 29.2 liter and 10.15 liter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations.

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This document has been digitally signed by Kruti B, Deputy DGFT,DGFT(HQ) on 28-Jul-2025.

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

7. All the documents should be certified by the Chartered Engineer.

Case stands deferred

Case No.	82 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001712AM26
RA File Number	09AX04000788 AM25
Licence No and Date	0911008673/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A CHART INDICATING THE NUMBER OF THE PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), CUTTING WEIGHT IN KG (AFTER), WASTAGE IN KG, AND WASTAGE IN PERCENTAGE.

2. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.

3. COLOURED DRAWING OF THE TURBINE PARTS AND IMPORTED STEEL CASTINGS.

4. TEST MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED CASTINGS.

Case stands deferred

Case No.	83 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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This document has been digitally signed by Kruti B, Deputy DGFT,DGFT(HQ) on 28-Jul-2025.

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
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Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005227AM25
RA File Number	05AX04003153 AM25
Licence No and Date	0511029976/30/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005255AM25
RA File Number	05AX04003380 AM25
Licence No and Date	0511029986/31/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	WINDLASS ENGINEERS & SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005440AM25
RA File Number	05AX04003183 AM25
Licence No and Date	0511030089/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to forward a copy each of ANF 4A & AA to the concerned TE by mail, for comments.	

Signature Not Verified

This document has been digitally signed by Kruti B, Deputy DGFT,DGFT(HQ) on 28-Jul-2025.

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

Case stands deferred

Case No.	86 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005506AM25
RA File Number	31AX04000367 AM25
Licence No and Date	3111004291/07/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	87 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005555AM25
RA File Number	34AX04000881 AM25
Licence No and Date	3411005922/09/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 11.07.2025, as under:

Export Item FRP ROTAR BLADE LM 75.7 P2 99 NOS

Net weight per Blade **17,363.0 Kg +/- 3 %**

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY

Signature Not Verified

Digitally Signed.
Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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1	14,16,26,27,28,29,31,32,33,34,50,51,100,101,102,103, 121,122,123,124,125, 126,127,128,129,130,131,132,133,134,137,138,139,140,141,142,143,144,145, 146,147,148,151.	Components, allowed as per G.N.4
2.	1,2,12,13,15,17,18,19,20,106,107,108.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005640AM25

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RA File Number	34AX04000909 AM25
Licence No and Date	3411005958/13/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 11.07.2025, as under:

Export Item FRP ROTAR BLADE LM 75.7 P2 60 NOS

Net weight per Blade **17,363.0 Kg +/- 3 %**

Import item

SL. NO	**SL.NO OF ADV.AUTH.**	**QTY**
1	14,16,26,27,28,29,31,32,33,34,50,51,100,101,102,103,121,122,123,124,125, 126,127,128,129,130,131,132,133,134,137,138,139,140,141,142,143,144,145, 146,147,148,151.	Components, allowed as per G.N.4
2.	1,2,12,13,15,17,18,19,20,106,107,108.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005686AM25
RA File Number	03AX04005248 AM25

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Licence No and Date	0311040494/16/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005706AM25
RA File Number	05AX04003463 AM25
Licence No and Date	0511030374/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. The above information may be furnished export product wise.

Case stands deferred

Case No.	92 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005707AM25
RA File Number	05AX04003592 AM25
Licence No and Date	0511030375/17/01/2025

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Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 24.06.2025, as under:

1. Net weight of export items at Sl.No.1 to 9 may be specified as under:

S. No.	Net Weight/Piece (Kgs.)	S. No.	Net Weight/Piece (Kgs.)
1	34.5 Kgs.	6	36.5 Kgs.
2	36.5 Kgs.	7	36 Kgs.
3	39.5 Kgs.	8	36 Kgs.
4	35.5 Kgs.	9	32.5 Kgs.
5	38.5		

2. Quantity of import items at Sl.No.1 to 8 , 12 , 16 to 25, 28, 32 to 50, 53 , 54, 58 to 69, 72 , 76 to 87, 90 , 91, 95 to 101 , 104 , 105, 109 to 115, 118 , 119, 123 to 131, 134, 138 to 150, 154 , 158 & 159 may be allowed may be allowed on net to net basis in the export items.
3. Quantity of import items at SI No. 9, 26, 51, 70, 88, 102, 116, 132 & 151may be allowed as 1.01 Kg/Kgs content in the respective export items as claimed by the firm.
4. Quantity of import items at SI No. 10, 11, 27, 52, 71, 89, 103, 117,133, 152 &153 may be allowed as 1.01 Kg/Kgs content in the respective export items.
5. Quantity of import items at SI No. 13 to 15, 29 to 31, 55 to 57,73 to 75, 92 to 94,106 to 108,120 to 122, 135 to 137 & 155 to 157 may be allowed as 1.04 Kg/Kgs content in the respective export items as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/1/MEET/Jul/202526/7

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Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005719AM25
RA File Number	03AX04005267 AM25
Licence No and Date	0311040548/17/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	94 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005791AM25
RA File Number	08AX04001746 AM25
Licence No and Date	0811013857/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. MFG PROCESS IN DETAIL JUSTIFYING 3 % WASTAGE

Case stands deferred

Case No.	95 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005792AM25
RA File Number	08AX04001747 AM25
Licence No and Date	0811013858/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per

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comments of concerned TE:

1. MFG PROCESS IN DETAIL JUSTIFYING 3 % WASTAGE

Case stands deferred

Case No.	96 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005815AM25
RA File Number	07AX04001752 AM25
Licence No and Date	0711013432/23/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Qty.of EP1 is 235 nos. & import qty. is 135 nos.Please givecalculations & drawing of both.

2. Max.OD , Min ID ,Length & per unit wt. of EP vis avis OD ,Length & wt of blank & % wastage on net content basis in a tabular formsupported with drawing of EP 2 to 5

Case stands deferred

Case No.	97 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025
Norms Committee Decision:	

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The Committee considered the case as per agenda and decided to forward a copy of ANF 4A to the concerned TE by mail, for comments.

Case stands deferred

Case No.	98 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006013AM25
RA File Number	03AX04005624 AM25
Licence No and Date	0311041051/04/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.07.2025, as under:

1. Quantity of import item may be allowed as 1136.64 Kgs. as 1.116 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025

Norms Committee Decision:

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Case deferred for the comments of TE.

Case No.	100 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006128AM25
RA File Number	34AX04000978 AM25
Licence No and Date	3411006063/11/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006207AM25
RA File Number	07AX04001885 AM25

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Licence No and Date	0711013645/13/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006225AM25
RA File Number	07AX04001886 AM25
Licence No and Date	0711013650/14/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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and Date	
HQ File Number	HQRNORM APPLY 00006269AM25
RA File Number	31AX04000441 AM25
Licence No and Date	3111004447/17/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.07.2025, as under:

Import

1	2860 kg. after recovery
2	4320 kg. after recovery
3	400 kg. after recovery
4	1840 kg. after recovery
5	450 kg. after recovery
6	80 kg. after recovery
7	880 kg. after recovery
8	600 kg. after recovery

Note:-Grade of item of import will be the same as used in Export Product

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Jul/202526/7

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Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006270AM25
RA File Number	31AX04000442 AM25
Licence No and Date	3111004448/17/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.07.2025, as under:

Import - 477650 kg. after recovery

Note:-Grade of import item will be same as used in Export Product

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAHINDRA AEROSTRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006295AM25
RA File Number	07AX04001899 AM25
Licence No and Date	0711013695/19/02/2025

Norms Committee Decision:

Case deferred for DL reply of the firm.

Case No.	108 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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and Date	
HQ File Number	HQRNORM APPLY 00006307AM25
RA File Number	07AX04001816 AM25
Licence No and Date	0711013700/19/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 16.07.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006527AM25
RA File Number	07AX04001985 AM25
Licence No and Date	0711013787/03/03/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	110 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025

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Norms Committee Decision: Case deferred for the comments of TE.

Case No.	111 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006622AM25
RA File Number	05AX04004121 AM25
Licence No and Date	0511031267/10/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.07.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING OF PRE-FABRICATED PIPING FOR CHEMICAL STORAGE PLANT	1178.396 MTS	CARBON STEEL SEAMLESS PIPESA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPESA / A 672 B 60 CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, APL 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES UPTO 114.3 MM SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS	1.02 KGS/KGS ON THE

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			PIPES ABOVE 114.3 MM AND UPTO 219.1 MM SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92	NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES ABOVE 219.1 MM SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEELSA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES ALLOY STEEL SA/A 182 GR F 1 TO F 92	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES STAINLESS STEELSA/A 182 GR F 304 TO F 347, ,SA/A 182 F 304 L TO 347 L ,DUAL GRADE - F 304 / 304 L TO F 347 / 347 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING CARBON STEELSA/A 234 WPB / WPC,SA/ A 420 WP L 6, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP / WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING ALLOY STEELSA/A 182 / SA 234 GRADE WP1 TO WP92, P 1 TO P92 , F1 TO F92, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ CAP/ COUPLING /	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

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			SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	
			PIPE FITTING STAINLESS STEELSA/A 403 WP 304 TO WP 347, SA/A 403 WP 304 L TO WP 347 L , DUAL GRADE - SA/A 403, WP 304 / 304 L TO WP 347 / 347 L , REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			VALVES	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			TEMPERATURE GAUGE WITH THERMOWELL, PRESSURE GAUGE 160 MM DIAL SIZE	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES,PLATES, H SECTION/WT SECTION, FITTINGS AND TEMPERATURE GAUGE SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES, PLATES, H SECTION/WT SECTION, FITTINGS, AND TEMPERATURE GAUGE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006853AM25
RA File Number	07AX04002140 AM25
Licence No and Date	0711013988/24/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006864AM25
RA File Number	31AX04000481 AM25
Licence No and Date	3111004567/25/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006888AM25
RA File Number	09AX04001112 AM25
Licence No and Date	0911009295/25/03/2025
Norms Committee Decision: Case deferred for the DL reply of the firm.	

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Case No.	115 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006898AM25
RA File Number	05AX04004376 AM25
Licence No and Date	0511031606/26/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 10.07.2025, as under:

1. Net weight of export item at Sl No.1 may be specified as 541000 Kgs.
2. Quantity of import items at Sl.No. 1 to 34 may be allowed on net to net basis with accountability clause .
3. Quantity of import items at Sl.No. 35 to 66 may be allowed as 1.02 Kgs/Kg content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	116 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	117 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006943AM25
RA File Number	31AX04000488 AM25
Licence No and Date	3111004611/28/03/2025

Norms Committee Decision:

Case deferred for the DL reply of the firm.

Case No.	118 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000038AM26
RA File Number	08AX04002214 AM25
Licence No and Date	0811014601/02/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 15.07.2025, as under:

i) Import items at S.Nos. 13, 14 and 15 may be allowed 2% on net content basis.

ii) Import items at S.Nos. 1 to 12 and 16 to 18 may be allowed 3% on net content basis.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	TODI MILLS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000048AM26
RA File Number	03AX04006704 AM25

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Location: DGFT(HQ)

Licence No and Date	0311042763/02/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 14.07.2025, as under:

EXPORT - RATCHET SET WITH WEBBING

IMPORT MAY BE ALLOWED AS UNDER

1.INDUSTRIAL POLYESTER HIGH TENACITY YARN 1.02 KG/KG CONTENT IN EXPORT

2.: RATCHET WITHOUT HANDLE OF REL SPEC - AS PER GN4 (NETT TO NETT)

3.: HOOKS OF REL SPECS - AS PER GN4 (NETT TO NETT)

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000050AM26
RA File Number	34AX04001127 AM25
Licence No and Date	3411006270/02/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 11.07.2025,as under:

Export Item FRP ROTAR BLADE LM 75.7 P2 51 NOS

Net weight per Blade **17,363.0 Kg +/- 3 %**

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Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	15,17,28,29,30,31,33,34,35,36,52,53,103,104,105,106,124,125,126,127,128, 129,130,131,132,133,134,135,136,139,140,141,142,143,144,145,146,147,148, 149,152.	Components, allowed as per G.N.4
2.	1,2,12,13,14,16,18,19,20,21,27,109,110,111.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Jul/202526/7

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Location: DGFT(HQ)

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Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000099AM26
RA File Number	05AX04004517 AM25
Licence No and Date	0511031790/04/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 07.07.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000100AM26
RA File Number	05AX04004516 AM25
Licence No and Date	0511031792/04/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 07.07.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

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Location: DGFT(HQ)

Case No.	124 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000274AM26
RA File Number	05AX04000070 AM26
Licence No and Date	0511031940/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments ofConsultant (SKB) dated 16.07.2025,as under:

ITEM OF EXPORT: SARA SAE MODEL T15R-M SKID MOUNTED HIGH PRESSURE TEST UNIT(PARTS OF OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 44: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	125 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000353AM26
RA File Number	34AX04000036 AM26
Licence No and Date	3411006319/21/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per

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Location: DGFT(HQ)

comments of Consultant (Tech-1) dated 11.07.2025,as under:

Export Item FRP ROTAR BLADE LM 75.7 P2 63 NOS

Net weight per Blade **17,363.0 Kg +/- 3 %**

Import item

SL. NO	**SL.NO OF ADV.AUTH.**	**QTY**
1	16,18,29,30,31,32,34,35,36,37,55,56,105,106,107,108,126,127,128,129,130, 131,132,133,134,135,136,137,138,141,142,143,144,145,146,147,148,149,150, 151,154.	Components, allowed as per G.N.4
2.	1,2,3,13,14,15,17,19,20,21,22,28,111,112,113.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000361AM26
RA File Number	07AX04000049 AM26
Licence No and Date	0711014215/21/04/2025
Norms Committee Decision:	

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Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000362AM26
RA File Number	07AX04000075 AM26
Licence No and Date	0711014216/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000363AM26
RA File Number	07AX04000077 AM26
Licence No and Date	0711014217/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000387AM26
RA File Number	07AX04000119 AM26

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Licence No and Date	0711014249/22/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	130 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000419AM26
RA File Number	05AX04000174 AM26
Licence No and Date	0511032080/24/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 11.07.2025, as under:

Export Product	**EP Quantity**	**Import Items**	**Import Quantity**	**Allowed Import Quantity**
BrakeHardware Kits	25000 SETS	Anchor Pin	50000PCS	Allowed under GN-4 on Net-to-net basis with accountability clause.
		Roller	50000PCS	

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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HQ File Number	HQRNORM APPLY 00000420AM26
RA File Number	05AX04000171 AM26
Licence No and Date	0511032081/24/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 11.07.2025,as under:

Export Product	EP Quantity	Import Items	Import Quantity	Allowed Import Quantity
Trailer Parts and Accessories-"Lined Brake Shoes	8500 Nos	Brake Shoe	8500Nos	Allowed NIL wastage in terms of Numbers
		Rivets	238000Nos	Allowed under GN-4 on Net-to-net basis with accountability clause

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000555AM26
RA File Number	08AX04000144 AM26
Licence No and Date	0811014865/30/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 15.07.2025, as under:

i) Import items at S.Nos. 6 & 7 may be allowed as components under GN-4 on net to net basis.

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ii) Import items at S.Nos. 1 to 5, 8 and 9 may be allowed 3% on net content basis.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000650AM26
RA File Number	03AX04000243 AM26
Licence No and Date	0311043596/06/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000668AM26
RA File Number	07AX04000174 AM26
Licence No and Date	0711014370/07/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000669AM26
RA File Number	07AX04000173 AM26
Licence No and Date	0711014371/07/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000670AM26
RA File Number	07AX04000175 AM26
Licence No and Date	0711014372/07/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000671AM26
RA File Number	07AX04000172 AM26
Licence No and Date	0711014373/07/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	138 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000690AM26
RA File Number	03AX04000540 AM26
Licence No and Date	0311043655/08/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000700AM26
RA File Number	31AX04000044 AM26
Licence No and Date	3111004744/08/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000701AM26
RA File Number	31AX04000045 AM26
Licence No and Date	3111004745/08/05/2025
Norms Committee Decision:	

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Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 24.06.2025, as under:

1. Net weight of export items at Sl.No. 1 , 2 & 3 may be specified as 1342.44 Kgs. , 3578.98 Kgs. & 3606.75 Kgs. respectively.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 2028.48 Kgs as 1.51 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 5040.59 Kgs as 1.40 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 5160.55 Kgs as1.43 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000712AM26
RA File Number	09AX04000105 AM26
Licence No and Date	0911009602/09/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000737AM26

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)
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RA File Number	05AX04000431 AM26
Licence No and Date	0511032476/09/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	143 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000741AM26
RA File Number	34AX04000114 AM26
Licence No and Date	3411006424/09/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 11.07.2025, as under:

Export Item FRP ROTAR BLADE LM 75.7 P2 60NOS

Net weight per Blade **17,363.0 Kg +/- 3 %**

Import item

SL. NO	**SL.NO OF ADV.AUTH.**	**QTY**
1	16,18,29,30,31,32,34,35,36,37,54,55,103,104,105,106,122,123,124,125,126, 127,128,129,130,131,132,133,134,137,138,139,140,141,142,143,144,145,146, 147,150.	Components, allowed as per G.N.4
2.	1,2,3,13,14,15,17,19,20,21,22,28,109,110,111..	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items	As applied for

Signature Not Verified
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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000752AM26
RA File Number	09AX04000122 AM26
Licence No and Date	0911009610/12/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000762AM26
RA File Number	05AX04000396 AM26
Licence No and Date	0511032511/13/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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Name: B KRUTI(Deputy DGFT)
Date: 28-Jul-2025 11:47:22
Reason: kruti.bhat@gov.in
Location: DGFT(HQ)

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Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000779AM26
RA File Number	05AX04000435 AM26
Licence No and Date	0511032553/14/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be given Export product wise.
6. Quantity of import item at Sl. No. 6 in Nos. also in addition to its weight.
7. Justification/basis for the quantities of welding materials supported by following information:
    a. Weight of steel, which requires imported welding materials, giving break-up of:

        i. Steel Plates / Sheets upto 30 mm thickness.
        ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
        iii. Steel Plates / Sheets more than 70 mm thickness.
        iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

    b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	147 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000805AM26
RA File Number	05AX04000536 AM26
Licence No and Date	0511032583/14/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 11.07.2025, as under:

Export Product	EP Quantity	Import Items	Import Quantity	Allowed Import Quantity
Finished brake shoe with Heat treatment and painted	9500Nos	Semi Finished Brake Shoes Welded (Web And Table)	9500 Set	Allowed NIL wastage in terms of Numbers

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000836AM26
RA File Number	31AX04000055 AM26
Licence No and Date	3111004758/15/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	149 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000841AM26
RA File Number	05AX04000548 AM26
Licence No and Date	0511032626/16/05/2025
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	150 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GT CARGO FITTINGS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000861AM26
RA File Number	05AX04000518 AM26
Licence No and Date	0511032637/16/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000870AM26
RA File Number	31AX04000053 AM26
Licence No and Date	3111004798/16/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	152 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000873AM26
RA File Number	07AX04000265 AM26
Licence No and Date	0711014462/16/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

a. Generic name of the export products along with a brief write-up and photograph/catalogue.
b. Specific quantity of the export products in number of units and the weight of each product.
c. A clarification regarding the claimed wastage percentage for each import item, especially in light of the fact that the import quantity is stated to be identical to the export quantity.
d. Net weight (Gross input weight minus Wastage) of parts made from imported items, supported by dimensional drawings, and corresponding gross input weight with dimensions of the input raw materials used.
e. A detailed explanation of stage-wise wastage quantity, supported by dimensional drawings illustrating where and how the wastage occurs.

Case stands deferred.

Case No.	153 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VENKATESWARA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000874AM26
RA File Number	07AX04000238 AM26
Licence No and Date	0711014465/16/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	154 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001626AM26
RA File Number	04AX04000267 AM26
Licence No and Date	0411009842/23/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 11.07.2025, as under:

Export item	Export Quantity	Import item	Import Quantity	% Wastage allowed after recovery on net content
Machined DiffCase (Part ofTransmissionAssy) CSE RRAX Diff GR Case [H1 BR4205FA Cast Iron Each Number Weight is 1.96Kgs]	196000KG	Rough DiffCaseUnmachinedmade out ofcast ironCSE RR DiffGR CaseTrans DiffGear [H1 BR4205FA Cast IronPerPiece Weight2.80Kgs]	280000 KG	34.29%

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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HQ File Number	HQRNORM APPLY 00001665AM26
RA File Number	09AX04000211 AM26
Licence No and Date	0911009901/24/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001666AM26
RA File Number	09AX04000123 AM26
Licence No and Date	0911009902/24/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001667AM26
RA File Number	09AX04000121 AM26
Licence No and Date	0911009903/24/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred

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Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001691AM26
RA File Number	05AX04001079 AM26
Licence No and Date	0511033495/25/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be given Export product wise.
6. Quantity of import item at Sl. No.2, 4 & 7 in Nos. also in addition to its weight.
7. Justification/basis for the quantities of welding materials supported by following information:
    a. Weight of steel, which requires imported welding materials, giving break-up of:

        i. Steel Plates / Sheets upto 30 mm thickness.
        ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
        iii. Steel Plates / Sheets more than 70 mm thickness.
        iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

    b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	159 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

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Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001694AM26
RA File Number	09AX04000202 AM26
Licence No and Date	0911009911/25/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001695AM26
RA File Number	09AX04000242 AM26
Licence No and Date	0911009912/25/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001713AM26
RA File Number	03AX04001516 AM26
Licence No and Date	0311045126/26/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE: 1. SUBMIT A PHOTOGRAPH OF EACH EXPORT PRODUCT AND ALSO INDICATE THE SIZE	

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(LENGTH & DIAMETER) OF THE BLANK SS ROD AND THE SIZE OF THE FINISHED EXPORT ITEM (LENGTH, OD & ID).

2. WHAT IS THE NET WEIGHT OF THE EXPORT PRODUCT?
3. WHAT IS THE APPLICATION OF THE EXPORTED PRODUCT?
4. MTC OF THE SS BARS.

Case stands deferred.

Case No.	162 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001721AM26
RA File Number	09AX04000292 AM26
Licence No and Date	0911009919/26/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001722AM26
RA File Number	09AX04000291 AM26
Licence No and Date	0911009920/26/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	164 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001758AM26
RA File Number	07AX04000565 AM26
Licence No and Date	0711014878/27/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001759AM26
RA File Number	07AX04000564 AM26
Licence No and Date	0711014879/27/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001773AM26
RA File Number	07AX04000359 AM26
Licence No and Date	0711014889/30/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

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Case No.	167 / NC/1/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001775AM26
RA File Number	05AX04001078 AM26
Licence No and Date	0511033573/30/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.07.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP(Oil Field Equipment)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 258: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001788AM26
RA File Number	03AX04001555 AM26
Licence No and	0311045220/30/06/2025

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Date	
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001790AM26
RA File Number	07AX04000569 AM26
Licence No and Date	0711014892/30/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001791AM26
RA File Number	07AX04000568 AM26
Licence No and Date	0711014893/30/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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HQ File Number	HQRNORM APPLY 00001834AM26
RA File Number	05AX04001140 AM26
Licence No and Date	0511033635/03/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT PHOTOGRAPHS OF THE PARTS OF PREFABRICATED PIPING FOR BOILERS.

2. SINCE WASTAGE IS O.O4% ON NET WEIGHT, WHAT IS THE PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION?

3. SUBMIT MTS OF IMPORTED CARBON AND ALLOY STEEL.

4. WILL THE EXPORTED ITEMS BE PART OF PREFABRICATED PIPING FOR BOILERS, OR WILL THEY GO ALONG WITH THE ASSEMBLY? IF YES, SUBMIT THE WEIGHT OF THE ASSEMBLY AND THE WEIGHT OF THE INDIGENOUS ITEMS.

Case stands deferred.

Case No.	172 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001852AM26
RA File Number	03AX04001647 AM26
Licence No and Date	0311045350/04/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	173 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025

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HQ File Number	HQRNORM APPLY 00001870AM26
RA File Number	09AX04000352 AM26
Licence No and Date	0911009956/04/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001871AM26
RA File Number	09AX04000333 AM26
Licence No and Date	0911009958/04/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001872AM26
RA File Number	09AX04000332 AM26
Licence No and Date	0911009963/04/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Minutes of Offline Cases

Case No.1

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M. No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025	**M/s MSS India Pvt. Ltd.**	**Status of case**
Letter No.SEEPZ-SEZ/EOU/ 28/48/98-99/VOL XII/213 dated 22.05.2025 of the Development Commissioner, SEEPZ – SPECIAL ECONOMIC ZONE, Pune	**Subject:** Application for fixation of SION for FY 2024-25 in terms of Para 6.7 of FTP 2023 read with para 6.06 of HBP 2023.	**Approved**

Case history: The Development Commissioner, SEEPZ – SPECIAL ECONOMIC ZONE, Pune has forwarded vide mail dated 26.05.2025, the application dated 27.04.2025 with entire set of correspondence received from M/s MSS India Pvt. Ltd. for fixation of SION for items manufactured during 2024-25.

The applicant vide their representation dated 27.04.2025 has stated that they are a 100% Export Oriented Unit having Letter of Permission (LOP) No. PER: 241(1998) EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2024-25 to 2028-29 vide letter No SEEPZ-SEZ/EOU/28/48/98-99/Vol-XI/01989 dated 15.02.2024 for manufacture and export of wide range of products. The applicant has submitted the application in ANF-4B for fixation of norms for additional 305 items manufactured during the year 2024-25.

The mail dated 26.05.2025 of the Development Commissioner, SEEPZ – SPECIAL ECONOMIC ZONE, Pune has been forwarded to DPIIT for examination and comments vide mail dated 29.05.2025. As per the direction of the Chairman, NC-1, the case was listed as an offline case in NC-1 meeting dated 03.06.2025 for consideration by NC-1. In that meeting, the case was deferred for comments of TE. Now, the Comments from DPIIT have been received. The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and **decided to fix scrap wastage norms for various components for Electrical Industry for the year 2024-25 for the EOU, in terms of para 6.06(e) of Hand Book of Procedure,** as per comments of DPIIT dated 30.06.2025, as under:

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned Development Commissioner through email.

RA concerned may take suitable consequential action accordingly.

Case No.2	**M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore**	**Status of case** **Approved**
M.No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025		
AA No. : 0710090071 dated 03.08.2012		
RA F.No.07/24/040/00180/AM13	**Subject:** Review application for	

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	fixation of ad-hoc norms.	

Case history: M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore, which are exporters of aerospace and aircraft parts and components, has stated that the ratification of the above-mentioned Advance Authorization was regrettably rejected due to the non-submission of certain supporting documents, which appear to have been inadvertently omitted by the previous management team. Since the company has now been taken over by them, they were not apprised of the pending ratification process in a timely manner, which prevented them from responding within the prescribed timeframe and led to the rejection of the application by NC-1.

2. The firm has further submitted that the export obligations under the said license have already been fulfilled. However, due to the rejection of the ratification, the closure applications are not being accepted by the Regional Authority, Bangalore.

3. In light of the above, the firm has requested to condone the delay in addressing the earlier deficiency and allow a review of the rejected application. The firm has further requested to fix norms under this Advance Authorization, which will enable them to proceed with the redemption process.

4. The case has been referred to Consultant (Tech-3) vide mail dated 11.07.2025 for comments. Subsequent to the DL given by him on 15.07.25, DL reply received from the firm vide mail dt.16.07.25 was forwarded to him for comments. His comments are still awaited. The firm has also been called for PH. The case is listed before NC-1 as an offline case as per the direction of the Chairman, NC-1, for taking appropriate decision in the matter.

Decision: The Committee considered the case as per agenda. Representative of the firm Shri Pradeep Palavalasa attended the Personal Hearing before Norms Committee-1. He informed the Committee that they have taken over this company from Pranita Engineering Solutions Private Limited. Unfortunately, the earlier management did not share relevant information with them, and as such, they do not have any records or correspondence related to NC decisions, deficiency letters, or other communications. He further informed that he will send some additional documents pertaining to this case, to NC-1. The Committee, after deliberating upon the case, decided to refer this case to Consultant (SKB) for examination and comments. Accordingly the case was referred to Consultant (SKB) for comments. Subsequently, comments of Consultant (SKB) was received vide mail dated 21.07.2025. The Committee, after deliberation upon the case, decided fix ad-doc norms on the basis of the said comments of Consultant (SKB), as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE ON NET WEIGHT
1	AIRCRAFT PARTS	289.49 KGS	ALUMINIUM ALLOY PLATES/BLOCKS/BILLETS. QTY: 2356.036 KGS	2014.04 KGS INCLUSIVE OF 595.72% WASTAGE ON THE NET WEIGHT OF THE

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				IMPORTED ITEM IN THE EXPORT PRODUCT.
2	AIRCRAFT PARTS	357.413 KGS	STAINLESS STEEL BARS/ROUNDS. QTY: 5072.602 KGS	4052.602 KGS INCLUSIVE OF 1033.9% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.3	**M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore**	**Status of case** **Approved**
M.No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025		
AA No. : 0710108718 dated 11.09.2015		
RA F.No.07/24/040/00176/AM16	**Subject:** Review application for fixation of ad-hoc norms.	

Case history: M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore, which are exporters of aerospace and aircraft parts and components, has stated that the ratification of the above-mentioned Advance Authorization was regrettably rejected due to the non-submission of certain supporting documents, which appear to have been inadvertently omitted by the previous management team. Since the company has now been taken over by them, they were not apprised of the pending ratification process in a timely manner, which prevented them from responding within the prescribed timeframe and led to the rejection of the application by NC-1.

2. The firm has further submitted that the export obligations under the said license have already been fulfilled. However, due to the rejection of the ratification, the closure applications are not being accepted by the Regional Authority, Bangalore.

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3. In light of the above, the firm has requested to condone the delay in addressing the earlier deficiency and allow a review of the rejected application. The firm has further requested to fix norms under this Advance Authorization, which will enable them to proceed with the redemption process.

4. The case has been referred to Consultant (Tech-3) vide mail dated 11.07.2025 for comments. Subsequent to the DL given by him on 15.07.25, DL reply received from the firm vide mail dt.16.07.25 was forwarded to him for comments. His comments are still awaited. The firm has also been called for PH. The case is listed before NC-1 as an offline case as per the direction of the Chairman, NC-1, for taking appropriate decision in the matter.

Decision: The Committee considered the case as per agenda. Representative of the firm Shri Pradeep Palavalasa attended the Personal Hearing before Norms Committee-1. He informed the Committee that they have taken over this company from Pranita Engineering Solutions Private Limited. Unfortunately, the earlier management did not share relevant information with them, and as such, they do not have any records or correspondence related to NC decisions, deficiency letters, or other communications. He further informed that he will send some additional documents pertaining to this case, to NC-1. The Committee, after deliberating upon the case, decided to refer this case to Consultant (SKB) for examination and comments. Accordingly the case was referred to Consultant (SKB) for comments. Subsequently, comments of Consultant (SKB) was received vide mail dated 21.07.2025. The Committee, after deliberation upon the case, decided fix ad-doc norms on the basis of the said comments of Consultant (SKB), as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE ON NET WEIGHT
1	AIRCRAFT PARTS (NET CONTENT OF ALUMINIUM ALLOY: 9438.61 KGS)	9438.61 KGS	ALUMINIUM ALLOY BLOCKS, BILLETS, PLATES, SHEETS, AND RODS QTY: 91974.81 KGS	75090.49 KGS INCLUSIVE OF 695.56% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	AIRCRAFT PARTS (NET CONTENT OF STAINLESS STEEL: 395.25 KGS)	395.25 KGS	ALUMINIUM EXTRUSIONS, PROFILES AND HINGES QTY: 3853.11 KGS	3727.83 KGS INCLUSIVE OF 843.16% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
3	AIRCRAFT PARTS (NET CONTENT OF STAINLESS	1174.73 KGS	STEEL BLOCKS, BARS, FLATS, AND RODS.	9631.78 KGS INCLUSIVE OF 719.91% WASTAGE

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	STEEL: 1174.73 KGS)		QTY: 11450.62 KGS	ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.4	**M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore**	**Status of case** **Approved**
M.No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025		
AA No. : **0710109852** dated **20.05.2016**		
RA F.No.07/24/040/00025/AM17	**Subject:** Review application for fixation of ad-hoc norms.	

Case history: M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore, which are exporters of aerospace and aircraft parts and components, has stated that the ratification of the above-mentioned Advance Authorization was regrettably rejected due to the non-submission of certain supporting documents, which appear to have been inadvertently omitted by the previous management team. Since the company has now been taken over by them, they were not apprised of the pending ratification process in a timely manner, which prevented them from responding within the prescribed timeframe and led to the rejection of the application by NC-1.

2. The firm has further submitted that the export obligations under the said license have already been fulfilled. However, due to the rejection of the ratification, the closure applications are not being accepted by the Regional Authority, Bangalore.

3. In light of the above, the firm has requested to condone the delay in addressing the earlier deficiency and allow a review of the rejected application. The firm has further requested to fix norms under this Advance Authorization, which will enable them to proceed with the redemption process.

4. The case has been referred to Consultant (Tech-3) vide mail dated 11.07.2025 for comments. Subsequent to the DL given by him on 15.07.25, DL reply received from the firm vide mail dt.16.07.25 was forwarded to him for comments. His comments are still awaited. The firm has also been called for PH. The case is listed before NC-1 as an offline case as per the direction of the Chairman, NC-1, for taking appropriate decision in the matter.

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Decision: The Committee considered the case as per agenda. Representative of the firm Shri Pradeep Palavalasa attended the Personal Hearing before Norms Committee-1. He informed the Committee that they have taken over this company from Pranita Engineering Solutions Private Limited. Unfortunately, the earlier management did not share relevant information with them, and as such, they do not have any records or correspondence related to NC decisions, deficiency letters, or other communications. He further informed that he will send some additional documents pertaining to this case, to NC-1. The Committee, after deliberating upon the case, decided to refer this case to Consultant (SKB) for examination and comments. Accordingly the case was referred to Consultant (SKB) for comments. Subsequently, comments of Consultant (SKB) was received vide mail dated 21.07.2025. The Committee, after deliberation upon the case, decided fix ad-doc norms on the basis of the said comments of Consultant (SKB), as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE ON NET WEIGHT
1	AIRCRAFT PARTS (NET CONTENT OF ALUMINIUM ALLOY: 6856.03 KGS)	6856.03 KGS	ALUMINIUM ALLOY BLOCKS, BILLETS, HINGES, AND ALUMINIUM EXTRUSIONS, PROFILES, PLATES, SHEETS, AND RODS QTY: 53712.00 KGS	48384.48 KGS INCLUSIVE OF 605.72% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	AIRCRAFT PARTS (NET CONTENT OF STAINLESS STEEL: 453.17 KGS)	453.17 KGS	STEEL BLOCKS, BARS, FLATS, AND RODS QTY: 3552.70 KGS	3123.18 KGS INCLUSIVE OF 589.18% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.5	**M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore**	**Status of case** **Approved**
M.No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025		

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AA No. : **0710109920** dated **08.06.2016**		
RA F.No.07/24/040/00035/AM17	**Subject:** Review application for fixation of ad-hoc norms.	

Case history: M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore, which are exporters of aerospace and aircraft parts and components, has stated that the ratification of the above-mentioned Advance Authorization was regrettably rejected due to the non-submission of certain supporting documents, which appear to have been inadvertently omitted by the previous management team. Since the company has now been taken over by them, they were not apprised of the pending ratification process in a timely manner, which prevented them from responding within the prescribed timeframe and led to the rejection of the application by NC-1.

2. The firm has further submitted that the export obligations under the said license have already been fulfilled. However, due to the rejection of the ratification, the closure applications are not being accepted by the Regional Authority, Bangalore.

3. In light of the above, the firm has requested to condone the delay in addressing the earlier deficiency and allow a review of the rejected application. The firm has further requested to fix norms under this Advance Authorization, which will enable them to proceed with the redemption process.

4. The case has been referred to Consultant (Tech-3) vide mail dated 11.07.2025 for comments. Subsequent to the DL given by him on 15.07.25, DL reply received from the firm vide mail dt.16.07.25 was forwarded to him for comments. His comments are still awaited. The firm has also been called for PH. The case is listed before NC-1 as an offline case as per the direction of the Chairman, NC-1, for taking appropriate decision in the matter.

Decision: The Committee considered the case as per agenda. Representative of the firm Shri Pradeep Palavalasa attended the Personal Hearing before Norms Committee-1. He informed the Committee that they have taken over this company from Pranita Engineering Solutions Private Limited. Unfortunately, the earlier management did not share relevant information with them, and as such, they do not have any records or correspondence related to NC decisions, deficiency letters, or other communications. He further informed that he will send some additional documents pertaining to this case, to NC-1. The Committee, after deliberating upon the case, decided to refer this case to Consultant (SKB) for examination and comments. Accordingly the case was referred to Consultant (SKB) for comments. Subsequently, comments of Consultant (SKB) was received vide mail dated 21.07.2025. The Committee, after deliberation upon the case, decided fix ad-doc norms on the basis of the said comments of Consultant (SKB), as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE ON NET WEIGHT
1	AIRCRAFT PARTS (NET CONTENT OF ALUMINIUM ALLOY: 4379.87	4379.87 KGS	ALUMINIUM ALLOY BLOCKS, BILLETS, AND ALUMINIUM EXTRUSIONS,	26409.40 KGS INCLUSIVE OF 502.97% WASTAGE ON THE NET

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	KGS)		PROFILES, PLATES, SHEETS, RODS, AND HINGES QTY: 30710.36 KGS	WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	AIRCRAFT PARTS (NET CONTENT OF STAINLESS STEEL: 839.52 KGS)	839.52 KGS	STAINLESS STEEL BLOCKS, BARS, SHEETS, BILLETS, ROUND BAR, FLAT BAR, PLATES, AND RODS. QTY: 5884.08 KGS	5426.23 KGS INCLUSIVE OF 546.35% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
3	AIRCRAFT PARTS (NET CONTENT OF STAINLESS STEEL: 303.77 KGS)	303.77 KGS	TITANIUM PLATE QTY: 2132.29 KGS	1724.84 KGS INCLUSIVE OF 467.81% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORTED PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.6	**M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering Solutions Private Limited), Bangalore**	**Status of case** **Approved**
M.No.: NC/1/MEET/July/202526/4 (Offline Cases) dated 16.07.2025		
AA No. : **0710064492 dated 04.05.2009**		
RA F.No.07/24/040/00039/AM10	**Subject:** Review application for fixation of ad-hoc norms.	

Case history: M/s. Gardner Aerospace Bengaluru Private Limited (formerly known as Pranita Engineering

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Solutions Private Limited), Bangalore, which are exporters of aerospace and aircraft parts and components, has stated that the ratification of the above-mentioned Advance Authorization was regrettably rejected due to the non-submission of certain supporting documents, which appear to have been inadvertently omitted by the previous management team. Since the company has now been taken over by them, they were not apprised of the pending ratification process in a timely manner, which prevented them from responding within the prescribed timeframe and led to the rejection of the application by NC-1.

2. The firm has further submitted that the export obligations under the said license have already been fulfilled. However, due to the rejection of the ratification, the closure applications are not being accepted by the Regional Authority, Bangalore.

3. In light of the above, the firm has requested to condone the delay in addressing the earlier deficiency and allow a review of the rejected application. The firm has further requested to fix norms under this Advance Authorization, which will enable them to proceed with the redemption process.

4. The case has been referred to Consultant (Tech-3) vide mail dated 11.07.2025 for comments. Subsequent to the DL given by him on 15.07.25, DL reply received from the firm vide mail dt.16.07.25 was forwarded to him for comments. His comments are still awaited. The firm has also been called for PH. The case is listed before NC-1 as an offline case as per the direction of the Chairman, NC-1, for taking appropriate decision in the matter.

Decision: The Committee considered the case outside agenda. Representative of the firm Shri Pradeep Palavalasa attended the Personal Hearing before Norms Committee-1. He informed the Committee that they have taken over this company from Pranita Engineering Solutions Private Limited. Unfortunately, the earlier management did not share relevant information with them, and as such, they do not have any records or correspondence related to NC decisions, deficiency letters, or other communications. He further informed that he will send some additional documents pertaining to this case, to NC-1. It was noted by the Committee that this case pertains to NC-2. The Committee, after deliberating upon the case, decided to deal with this case in NC-1 and to refer this case to Consultant (SKB) for examination and comments. Accordingly the case was referred to Consultant (SKB) for comments. Subsequently, comments of Consultant (SKB) was received vide mail dated 21.07.2025. Consequently, the Committee decided to fix ad-doc norms on the basis of the said comments of Consultant (SKB), as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE ON NET WEIGHT
1	61/0- SPACER PIL281	38.323 KGS	L111 ALUMINIUM BAR DIA 152.4 MM X 3000MM QTY: 153.29 KGS	104.34 KGS INCLUSIVE OF 172 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	61/0- BUSH HINGE FWD PIL575	1.331 KGS	ALUMINIUM BRONZE BAR B23 DIA 31.75 MM	3.57 KGS INCLUSIVE OF 168 % WASTAGE ON

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			QTY: 4.44 KGS	THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
3	61/0- BUSH HINGE FWD PIL575	1.331 KGS	ALUMINUM BRONZE BAR B23 DIA 31.75 MM QTY: 4.44 KGS	3.57 KGS INCLUSIVE OF 168 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
4	61/0- SLEEVE BEARING PID575	650.716 KGS	STEEL S 80 DIA 82.50 MM QTY: 2169.05 KGS	1667.66 KGS INCLUSIVE OF 156 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
5	61/0- SLEEVE BEARING PID575	181.484 KGS	STEEL S 80 DIA 76.20 MM QTY: 604.95 KGS	518.71 KGS INCLUSIVE OF 186 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
6	61/0- NUT RING OUTER PID575	290.612 KGS	STEEL S 80 DIA 88.90 MM QTY: 1162.45 KGS	920.77 KGS INCLUSIVE OF 217 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
7	61/0- NUT RING OUTER PID575	124.548 KGS	STEEL S 80 DIA 76.20 MM QTY: 498.19 KGS	350.83 KGS INCLUSIVE OF 182 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE

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				EXPORT PRODUCT.
8	61/0- NUT RING OUTER PID575	179.409 KGS	STEEL S 80 DIA 69.85M M QTY: 717.63 KGS	565.80 KGS INCLUSIVE OF 215 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
9	61/0- NUT RING OUTER PID575	64.713 KGS	STEEL S 80 DIA 57.00M M QTY: 258.85 KGS	204.87 KGS INCLUSIVE OF 217 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
10	61/0- BOLT PID577	588.343 KGS	STAINLESS STEEL BAR S80 FHT DIA 41.275M M QTY: 980.57 KGS	847.50 KGS INCLUSIVE OF 44 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
11	61/0- VALVE PIA284	8.303 KGS	STAINLESS STEEL BAR S80 FHT DIA 1/4" QTY: 13.84 KGS	13.36 KGS INCLUSIVE OF 61 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
12	61/0- VALVE BODY PIA284	118.008 KGS	STAINLESS STEEL BAR S80 FHT DIA 22.2 MM QTY: 196.68 KGS	175.09 KGS INCLUSIVE OF 48 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

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13	61/0- SIDE ROLLER PIF579	54.912 KGS	STAINLESS STEEL BAR S145H DIA 20MM QTY: 78.45 KGS	74.64 KGS INCLUSIVE OF 36 % WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED items SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

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